

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.** : 124/MP/2021

**Subject** : Petition under Section 79 of the Electricity Act, 2003, read with Section 38 and Regulations 33A and 33B of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters)(Sixth Amendment) Regulations, 2017, thereby imploring this Commission to exercise its regulatory powers, as well as its Power to Relax and to Remove Difficulties, for the purpose of facilitating the Petitioner to obtain connectivity for its oil refinery located at Moti Khavadi, Jamnagar, Gujarat to the CTU network, at the nearest ISTS pooling station, which is located at Jam Khambhaliya, in order to source/ procure 500 MW of renewable power for its refinery

**Date of Hearing** : 13.7.2021

**Coram** : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

**Petitioner** : Reliance Industries Ltd. (RIL)

**Respondents** : Central Transmission Utility (CTU) & Ors.

**Parties present** : Shri Sanjay Sen, Senior Advocate, RIL  
Shri Hemant Singh, Advocate, RIL  
Shri Mridul Chakravarty, Advocate, RIL  
Ms. Suparna Srivastava Advocate, PGCIL  
Shri Tushar Mathur, Advocate, PGCIL  
Ms. Soumya Singh, Advocate, PGCIL  
Shri Mohd. Shahzeb, PGCIL

**Record of Proceedings**

The matter was called out for virtual hearing.

2. Learned senior counsel for the Petitioner submitted that the instant petition is filed for grant of connectivity of its oil refinery located at Moti Khavadi, Jamnagar, Gujarat to the CTU network, at the nearest Jam Khambhaliya Pooling Station, in order to procure 500 MW of renewable power for its refinery.



3. Learned senior counsel for the Petitioner submitted that the Petitioner has applied for connectivity to the ISTS system for 500 MW, under category of “bulk consumer”. The Petitioner’s refinery is located within a distance of around 60 km from the proposed ISTS Jam Khambhaliya Pooling Station, which is under implementation by Jam Khambhaliya Transco. Ltd. (a transmission licensee). The said pooling station is expected to achieve its commercial operation by August, 2021. He submitted that as per the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 (in short, “the 2009 Connectivity Regulations”), a ‘bulk consumer’ can also apply for connectivity. However, there is no provision in the Electricity Act, 2003 (in short, ‘the Act’) or in the 2009 Connectivity Regulations for construction of dedicated transmission line (DTL) by a “bulk consumer”, which may be required to ensure connectivity of its refinery to the proposed Jam Khambhaliya ISTS pooling station.

4. Learned senior counsel for the Petitioner submitted that the proposal for grant of connectivity to the Petitioner for 500 MW as a “bulk consumer” was discussed in the 53<sup>rd</sup> WRPC meeting held on 27.11.2020. In the said meeting, the Petitioner was advised to approach the Commission to finalize the modalities for construction of the dedicated transmission system from its refinery up to Jam Khambhaliya PS and accordingly, the Petitioner has filed the instant petition. He submitted that Regulations 3, 5 and 8 of the 2009 Connectivity Regulations enable the Petitioner to apply for connectivity and Petitioner is willing to carry out all its obligations for grant of such connectivity including the cost of construction of ISTS.

5. Learned counsel for CTU submitted that there is no difficulty in granting connectivity to the Petitioner for a quantum of 500 MW at Moti Khavdi, Jamnagar, Gujarat. However, there is no provision in the Act or in the 2009 Connectivity Regulations for construction of DTL by a “bulk consumer”.

6. In response to a query of the Commission on whether connectivity can be granted to the Petitioner on the existing transmission network and whether there is a need for construction of DTL in the instant case, the learned counsel for the CTU submitted that need for a DTL will be known after a detailed study and she would like to seek instructions from her client on this aspect.

7. The Commission after hearing the parties admitted the petition and directed to issue notice to the Respondents.

8. The Commission directed the CTU to undertake a study as per the 2009 Connectivity Regulations for identifying the infrastructure required for the purpose of providing connectivity to the Petitioner and the financial implications, if any, and to submit a report within 2 months and also to share a copy of such study with the Petitioner.

9. The Commission directed the Petitioner to serve copy of the Petition on the Respondents at the earliest, if not already served, and the Respondents to file their reply by 25.7.2021 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 2.8.2021.



10. The Petition shall be listed for further hearing after the receipt of the report, for which separate notice will be issued.

**By order of the Commission**

**sd/-**  
(V. Sreenivas)  
Deputy Chief (Law)

